

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.89/07

Monday this the 12<sup>th</sup> day of February 2007

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Jancy K George,  
W/o.late A.M.Georgekutty,  
Kurinjamkulath House,  
Ayiram Acre, Mannamkandom P.O.,  
Adimali, Idukki District.  
Serving as Technician – II/C & W/ERM.CD.  
S.No.V/M.1217,SSE/C & W/O/ERM.CD.

...Applicant

(By Advocate Mr.P.K.Jose)

**Versus**

1. Union of India represented by General Manager,  
Southern Railway, Chennai – 1.
2. The Divisional Personnel Officer,  
Divisional Office, Personnel Branch,  
Southern Railway, Trivandrum – 14. ...Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

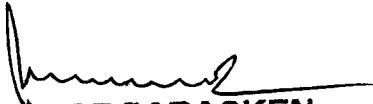
This application having been heard on 12<sup>th</sup> February 2007 the  
Tribunal on the same day delivered the following :-

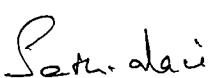
**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up today, counsel for the applicant submitted  
that the applicant has received an alert notice as prayed for. Counsel for  
the respondents submitted that he has filed a counsel statement to that  
effect which may be taken on record. In view of the submissions of the  
respondents and applicant, the O.A is closed as infructuous.

(Dated the 12<sup>th</sup> day of February 2007)

  
**GEORGE PARACKEN**  
JUDICIAL MEMBER  
asp

  
**SATHI NAIR**  
VICE CHAIRMAN